GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1834
ANSWERED ON:01.12.2011
UNEMPLOYMENT ALLOWANCE UNDER MGNREGS
Kaswan Shri Ram Singh;Singh Shri Sushil Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government provides unemployment allowance to those not provided employment on demand under the Mahatma Gandhi National Rural Employment Guarantee Scheme;
- (b) if so, the details of amount paid as unemployment allowance indicating the rate thereof and the number of beneficiaries during each of the last three years, State-wise;
- (c) whether the Government owes unemployment allowance to those not provided job under the scheme;
- (d) if so, the details of the amount due indicating the number of beneficiaries, State-wise;
- (e) whether the Government proposes to include marginal farmers under the scheme; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) to (d): Under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), unemployment allowance becomes payable in case an applicant is not provided employment within 15 days of receipt of his application seeking employment or from the date on which employment has been sought in case of an advance application, whichever is later, as per Section 7 of the Act. As per Section 7 (2), unemployment allowance is payable subject to entitlement of the household at such rate as may specified by the concerned State Governments. The liability for payment of unemployment allowance is on the State Governments. Information regarding amount of unemployment allowance due or paid under MGNREGA by the States/UTs is not captured in the Management Information System (MIS). However from 2010-11 onwards, information regarding number of days of unemployment allowance due and number of days for which unemployment allowance has been paid States/UTs wise is captured in the MIS. These details for the year 2010-11 and 2011-12 (up to 31st October) as reported by various States/UTs in the MIS is given in Annexure. No details of amount paid as unemployment allowance in 2011-12 have been reported in the MIS so far by State/UTs.
- (e) & (f): The focus of activities under MGNREGA for wage employment is laid down in Schedule I of the Act. The activities for provision of horticulture plantation and land development facilities to land owned by small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 have been included in Schedule I vide notification dated 22.7.2009.